

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
BLISS ABODE PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of corporate debtor	BLISS ABODE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	06/03/2017
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109DL2017PTC313912
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 40, Amrita Shergill Marg, New Delhi, India, 110003
6.	Insolvency commencement date in respect of corporate debtor	15 December 2025 (Order received on 18 December 2025)
7.	Estimated date of closure of insolvency resolution process	13 June 2026 (180 th day calculated from insolvency commencement date i.e. from 15 December 2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sapan Mohan Garg IBBI/IPA-002/IP-N00315/2017-2018/10903
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-54, First Floor, Defence Colony, New Delhi 110024 Email: sapan10@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C- 621, 6th Floor, Tower C, IThum, Plot No. A-40, Sector 62, Noida, UP – 201301 Email: cirp.blissabode@gmail.com
11.	Last date for submission of claims	01 January 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-II has ordered the commencement of a corporate insolvency resolution process of the BLISS ABODE PRIVATE LIMITED on 15 December 2025 (Order received on 18 December 2025).

The creditors of BLISS ABODE PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 01 January 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Sapan Mohan Garg

Interim Resolution Professional

In the matter of Bliss Abode Private Limited

IBBI Regn. No.: IBBI/IPA/-002/IP-N00315/2017-18/10903

AFA valid up to 31-Dec-2026

Date: 19 December 2025

Place: New Delhi

Encore Asset Reconstruction Company Private Limited
 5th Floor, Plot No. 137, Sector- 44 I Gurgaon- 122002 Ph: 0124 - 4527200

Appendix IV (See Rule 8 (1)) POSSESSION NOTICE

Whereas, The Authorised Officer of Encore Asset Reconstruction Company Private Limited (Encore ARC) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002) and in the exercise of powers conferred upon him under Section 13(12) of SARFAESI Act, 2002 read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, has issued a demand Notice dated 20-01-2024 calling upon the Borrower, Co-borrowers, Guarantors & Mortgagors Vinod Kumar, Bishan Lal to repay the amount mentioned in the notice for the amount of Rs. 4,76,898.41 /- (Rupees Four Lac Seventy Six Thousand Eight Hundred Ninety Eight & Forty One Paise Only) as on 20-01-2024 along with interest at contractual rates till actual repayment/realization, within 60 days from the date of receipt of the said notice.

That, the total outstanding dues as on 30-11-2025 amounts to Rs. 2,86,097.38 (Two Lakh Eighty Six Thousand Nine Hundred and Thirty Eight Paise Only) and further interest at contractual rates on the aforesaid amount, including incidental expenses, costs, charges etc. incurred and accruing thereon till the date of payment and/or realization.

And whereas, the Encore Asset Reconstruction Company Private Limited (Encore ARC) has acquired all rights, titles and interests of IDFC First Bank Limited in the financial assets of Borrower, originated by IDFC First Bank Limited under section 5 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, (SARFAESI Act, 2002) vide Assignment Agreement dated 24-09-2025.

The Borrower, Co-borrowers, Guarantors & Mortgagors having failed to repay the amount, notice is hereby given by the undersigned being the Authorised Officer of Encore ARC, to the borrowers and the public in general that the Authorised Officer has taken symbolic possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of section 13 of SARFAESI Act, 2002 read with Rule 8 of Security Interest (Enforcement) Rules, 2002 on 17-12-2025.

The Borrower, Co-borrowers, Guarantors & Mortgagors in particulars, and the public, in general, is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Encore ARC for an amount of Rs. 2,86,097.38/- (Two Lakh Eighty Six Thousand Nine Hundred and Thirty Eight Paise Only) as on 30-11-2025 along with interest at contractual rates from 01-12-2025 till actual repayment/realization after adjustment of repayment/realization, if any.

The borrower's attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Catalogue No.	Category	Auction Date & Time	Lot No.	Lot Description	Contact Period
MSS-RCR-APR-26	Misc.-Static-Rail Coach Restaurant	05-01-26 13:00:00	MSS-APR-RCR-132-25-1	License for the management and operation of Rail "Coach Restaurant at "Anupur (APR) Railway Station for a period of five years". The catalogue has been published on the IREPS Website (https://ireps.gov.in) on dated: 09-12-2025. The details are as follows:-	1826 Days

Asst. Coms. Manager (Goods-II) S.E.C. Railway, Bilaspur

South East Central Railway @secrail

South East Central Railway, Bilaspur Division ANNEXURE-A

Description of Work:- E-Auction has been invited for "License for Rail "Coach Restaurant at "Anupur (APR) Railway Station for a period of five years". The catalogue has been published on the IREPS Website (https://ireps.gov.in) on dated: 09-12-2025. The details are as follows:-

Catalogue No.	Category	Auction Date & Time	Lot No.	Lot Description	Contact Period
MSS-RCR-APR-26	Misc.-Static-Rail Coach Restaurant	05-01-26 13:00:00	MSS-APR-RCR-132-25-1	License for the management and operation of Rail "Coach Restaurant at "Anupur (APR) Railway Station through upgradation and modification coach at the designated location to provide catering services"	1826 Days

Asst. Coms. Manager (Goods-II) S.E.C. Railway, Bilaspur

South East Central Railway @secrail

Registered Office: 19-A Dhuleswar Garden, Jaipur, Rajasthan, India, 302001. www.aubank.in

LOAN AGAINST GOLD - AUCTION NOTICE ON "AS IS WHERE IS" BASIS

The below mentioned borrower/s have been issued notices to pay their outstanding amounts towards the loan against gold facilities available from AU Small Finance Bank Limited ("Bank"). Since the borrower/s have failed to repay his/their dues, we are constrained to conduct an auction of pledged gold items/articles on **20 January 2026 between 11:00 AM - 3:00 PM** (Time) at below mentioned branches according to the mode specified therein. In the case of deceased borrowers, all conditions will be applicable to legal heirs. Please note that in the event of failure of the above auction, the bank reserves its right to conduct another auction without prior intimation.

E-Auction Branch Details (E-auction will be conducted by using Weblink - https://gold.samil.in)

Noida -2466000122374 | RDC-GHAZIABAD -25660001148250 | DELHI - DWARKA -25660001235406

Note: The auction is subject to certain terms and conditions mentioned in the bid form, which is made available before the commencement of auction.

Sd/- Manager AU Small Finance Bank Limited

AMCO INDIA LIMITED
 CIN : L74899DL1987PLC029035
 Regd. Office: 10795, Shop No. GF-7, Jhandewar Road, Resine Bazaar, New Delhi-110055
 Corporate Office: C-53-54, Sector 57, Noida, U.P. 201301, Ph. 0120-4601500.
 Email: amco.india@gmail.com, Website: www.amcoindiaonline.com

NOTICE TO SHAREHOLDERS-SPECIAL WINDOW FOR RE-LODGE/MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

In accordance with SEBI Circular No. SEBI/HO/MIRSD/MIRSD-Pd/P/CIR/2025/97 dated July 02, 2025, shareholders of Amco India Limited ("Company") are hereby informed that SEBI has allowed opening of a special window for re-lodgement of Transfer Requests of Physical Shares lodged prior to deadline of April 01, 2019 and rejected/returned/not attended due to deficiency in the documents/process or otherwise.

Key Details :

Duration of Special Window for re-lodgement	For a period of six months from July 07, 2025 till January 06, 2026.
Who can re-lodge the transfer request	Investor whose transfer deeds were lodged prior to April 01, 2019 and rejected/returned due to deficiency in the documents.
Process to re-lodge the transfer request	Submit original transfer documents alongwith corrected or missing details to the Registrar & Share Transfer Agent of the Company i.e. Beetal Financial & Computer Services Private Limited, Beetal Financial & Computer Services Private Limited, 3rd Floor, 99, Madangri, Behind LSC, New Delhi-110062 Ph. 011-299081281-283, 26051061, 26051064. Email: investor@beetalfinancial.com

The shares that are re-lodged for transfer will be processed only in demat mode. Due process shall be followed for such transfer-cum-demat requests.

Eligible Shareholders can re-lodge their transfer request and complete the transfer procedure within the timelines as allowed by the SEBI.

For Amco India Limited Sd/- Rajeev Gupta Managing Director DIN : 00025410

Place : Noida, U.P. Date: 19.12.2025

HERO HOUSING FINANCE LIMITED
 Registered Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057.
 Branch Office: Office No.-F-5, First Floor, Shanta Tower, Sanjay Place, Gurgaon, Uttar Pradesh, Pin- 202602.

PUBLIC NOTICE (E-AUCTION FOR SALE OF IMMOVABLE PROPERTY)

[UNDER RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002]

NOTICE FOR SALE OF IMMOVABLE PROPERTY MORTGAGED WITH HERO HOUSING FINANCE LIMITED (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) or their legal heirs/representatives that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Hero Housing Finance Limited (Secured Creditor), will be sold on 28-January-2026 (E-Auction Date) on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The EMD should be made through Demand Draft/RTGS/NEFT for participating in the Public E-Auction along with the Bid Form which shall be submitted to the Authorised Officer of Hero Housing Finance Ltd. On or before 27-January-2026 till 5 PM at Branch Office: F-5, First Floor, Shanta Tower, Sanjay Place, Gurgaon, Uttar Pradesh, Pin-202602.

Loan Account No.	Name of Borrower(s)/Co-Borrower(s)/Guarantor(s)/Legal Heir(s)/Legal Rep.	Date of Demand Notice/Amount on date	Type of Possession (Under Constructive/Physical)	Reserve Price	Earnest Money
HHFAGRH002200023803	GAJENDRA VERMA	09/04/2025, 10,67,503/- as on 18/12/2025	Physical	Rs. 7,80,000/-	Rs. 78,000/-

Description of property: All that piece and parcel of Residential Plot Bearing Plot No. 369, 370, Kharsa No. 1292/20, Situated at Narayan Vihar Colony, Near Gauri Jvanram, Mauja Narain, Tehsil- Etimadpur, District Agra, Uttar Pradesh-282006, area measuring 167.22 Sq. Mtr. along with all common amenities written in Title Document. Bounded By: North-Plot No.373, East: Plot of Seller; West: 20 Feet Wide Road; South: Property of Other.

Terms and condition: The E-auction will take place through portal https://bankauctions.com on 28-January-2026 (E-Auction Date) After 11:00 AM onwards with limited extension of 10 minutes each.

The Intending Purchasers / Bidders are required to deposit EMD amount either through RTGS / NEFT or by way of Demand Draft/RTGS/NEFT favouring the HERO HOUSING FINANCE LTD. The EMD amount will be returned to the unsuccessful bidders after conclusion of the E-auction.

Terms and Conditions of the E-Auction: 1. E-Auction is being held on "As is where is Basis" & "As is what is Basis" & "whatever there is Basis" & "Without recourse Basis" and will be conducted "online". 2. Bid increment amount shall be Rs. 15,000/- (Rupees Fifteen Thousand Only). 3. The E-auction will be conducted through Ms. C-1 India Pvt Ltd through Mr. Dharam Krishna- 9948182222 (Helpline No.); Support Landline no-+91 124 4302020 /2021/2022/2023/2024 | Support Mobile Nos. : +91729188124 /25 /26 and e-mail on support@bankauctions.com /andhra@cs.linda.com | at their web portal https://bankauctions.com. 4. There is no encumbrance on the property which is in the knowledge of Secured Creditors. However, the intending bidders should make their own independent enquiries regarding the encumbrances, title of property put on auction and claims/ rights/ dues affecting the property, prior to submitting their bids. In this regard, the E-auction advertisement does not constitute and will not be deemed to constitute an offer or representation of Hero Housing Finance Limited. 5. The Authorised Officer / Secured Creditor shall not be responsible in any way for any third-party claim/ rights/ dues. The sale shall be subject to rules/ conditions/ prescribed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The other terms and conditions of the E-Auction are published in the following website: www.herohousingfinance.com. 6. For property details and visit to property contact to Mr. Ershad Ali / ershad.ali@hero.hf.com / 8802270415 / 8802270415 and Shekhar Singh/911522275/ shekhar.singh@hero.hf.com. 7. The prospective bidders can inspect the property on 22-January-2026 between 11.00 A.M to 2.00 P.M with prior appointment.

30 DAYS SALE NOTICE TO THE BORROWER/GUANTOR/MORTGAGOR

The above-mentioned Borrower/Mortgagor/guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you.

For detailed terms and conditions of the sale, please refer to the link provided in https://ua.herohomefinance.in/hero_housing/other-notice on Hero Housing Finance Limited (Secured Creditor)'s website i.e., www.herohousingfinance.com

Date: 20/12/2025 For Hero Housing Finance Ltd. Authorised officer Place: Delhi/NCR Mr. Shekhar Singh, Mob-9711522275 Email: shekhar.singh@hero.hf.com

HERO HOUSING FINANCE LIMITED
 Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057.
 Branch Office: Office No. A-6, Third Floor, Sector - 4, Noida - 201301.

PUBLIC NOTICE (E-AUCTION) FOR SALE OF IMMOVABLE PROPERTY [UNDER RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002]

NOTICE FOR SALE OF IMMOVABLE PROPERTY MORTGAGED WITH HERO HOUSING FINANCE LIMITED (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) or their legal heirs/representatives that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Hero Housing Finance Limited (Secured Creditor), will be sold on 09-January-2026 (E-Auction Date) on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The EMD should be made through Demand Draft/RTGS/NEFT for participating in the Public E-Auction along with the Bid Form which shall be submitted to the Authorised Officer of Hero Housing Finance Ltd. On or before 08-January-2026 till 5 PM at Branch Office: A-6, Third Floor, Sector -4, Noida -201301.

Loan Account No.	Name of the Borrower(s)/Co-Borrower(s)/Guarantor(s)/Legal Heir/Legal Rep.	Date of Demand Notice/Amount on date	Type of Possession (Under Constructive/Physical)	Reserve Price	Earnest Money
HHFDELHU1900000685	AMIT KUMAR GARG / Sandhna Garg	16/07/2024, Rs. 46,95,965/- as on 18/12/2025	Physical	Rs. 19,00,000/-	Rs. 1,90,000/-
HHFLAXHPL2300004323	Ravi Kumar	06/02/2025, Rs. 31,78,246/- as on 18/12/2025	Physical	Rs. 22,00,000/-	Rs. 2,20,000/-

Description of property: Entire First Floor Without Roof On Right of Built-Up Property Bearing No. G-122, Land Area Measuring 130 Sq.Yds. Out of Kharsa No.343 Mtr. Filled With Electric & Water Meters Situated In The Area Of Village Manooor, Delhi Adjuncting Jail & Staircase Area Common From Ground Floor To Upper Stair Akinl Main Road As G-Block, Punjabi Colony, Narela, Delhi-110040, Within The Limits Of MCD & Township Narela, Delhi-110040. Bounded By: East: Property of Smt. Shanti Devi, West: Property of Sh. Devinder, North: Arya Samaj Mandir, South: Staircase and Rasta

Terms and condition: The E-auction will take place through portal https://bankauctions.com on 09-January-2026 (E-Auction Date) After 11:00 AM onwards with limited extension of 10 minutes each.

The Intending Purchasers / Bidders are required to deposit EMD amount either through RTGS / NEFT or by way of Demand Draft/RTGS/NEFT favouring the HERO HOUSING FINANCE LTD. The EMD amount will be returned to the unsuccessful bidders after conclusion of the E-auction.

TERMS AND CONDITIONS OF THE E-AUCTION: (1) E-Auction is being held on "As is where is Basis" & "As is what is Basis" & "whatever there is Basis" & "Without recourse Basis" and will be conducted "online". (2) Bid increment amount shall be Rs. 15,000/- (Rupees Fifteen Thousand Only). 3. The E-auction will be conducted through Ms. C-1 India Pvt Ltd through Mr. Dharam Krishna- 9948182222 (Helpline No.); Support Landline No-+91 124 4302020/2021/2022/2023/2024, Support Mobile Nos. : +91729188124 /25 /26 and e-mail on support@bankauctions.com /andhra@cs.linda.com | at their web portal https://bankauctions.com. (4) There is no encumbrance on the property which is in the knowledge of Secured Creditors. However, the intending bidders should make their own independent enquiries regarding the encumbrances, title of property put on auction and claims/ rights/ dues affecting the property, prior to submitting their bids. In this regard, the E-auction advertisement does not constitute and will not be deemed to constitute an offer or representation of Hero Housing Finance Limited. (5) The Authorised Officer / Secured Creditor shall not be responsible in any way for any third-party claim/ rights/ dues. The sale shall be subject to rules/ conditions/ prescribed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The other terms and conditions of the E-Auction are published in the following website: www.herohousingfinance.com. 6. For property details and visit to property contact to Mr. Ershad Ali / ershad.ali@hero.hf.com / 8802270415 / 8802270415 and Shekhar Singh/911522275/ shekhar.singh@hero.hf.com. (7) The prospective bidders can inspect the property on 05-January-2026 between 11.00 A.M to 2.00 P.M with prior appointment.

15 DAYS SALE NOTICE TO THE BORROWER/GUANTOR/MORTGAGOR

The above-mentioned Borrower/Mortgagor/guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you.

For detailed terms and conditions of the sale, please refer to the link provided in https://ua.herohomefinance.in/hero_housing/other-notice on Hero Housing Finance Limited (Secured Creditor)'s website i.e., www.herohousingfinance.com

FOR HERO HOUSING FINANCE LIMITED AUTHORISED OFFICER Sd/- Mr. Shekhar Singh, Mob-9711522275 Email: shekhar.singh@hero.hf.com

DATE : 20-12-2025 PLACE : DELHI/NCR

STANDARD CAPITAL MARKETS LIMITED
 CIN: L74899DL1987PLC027057
 Regd. Off: Unit 226, 2nd Floor, D-1, Netaji Subhash Place, Pitampura, Delhi-110034
 E-mail: info@stancap.co.in
 Website: www.stancap.co.in, Phone: 9871652226

NOTICE OF EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION

Notice is hereby given that the 02nd Extra Ordinary General Meeting ("EOGM") for the Financial Year 2025-26 of the members of Standard Capital Markets Limited ("the Company") will be held on Saturday, January 10, 2026 at 01.30 P.M. through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") in compliance with applicable provisions of the Companies Act, 2013 ("the Act") and Rules made thereunder and SEBI(Listing Obligations and Disclosure Requirements) Regulations, 2015, read with Ministry of Corporate Affairs (MCA) general circulars to transact the business as set out in the Notice of the EOGM.

In compliance with the relevant circulars, Notice of the EOGM has been sent on December 19, 2025, through electronic mode only, to those members whose e-mail address is registered with the Company/Depository Participant(s) and whose name appeared on the Register of Members or the register of beneficial owners maintained by the depositories. The aforesaid documents will also be available on the Company's website at www.stancap.co.in and hyperlink https://www.stancap.co.in/report-and-disclosures/notice-extra-ordinary-general-meeting/notice-of-EOGM/notice-of-EOGM-10-January-2026.pdf and on the website of Stock Exchange i.e. BSE Limited at www.bseindia.com. The Notice of EOGM will also be available on CDSL e-voting website at www.evotingindia.com.

In term of Section 108 of the Companies Act, 2013 and rule 20 of the Companies (Management and Administration) Rules 2014 as amended, and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015, the Company is providing electronic voting facility for transacting the business as set out in the Notice of the EOGM, through Central Depository Services (India) Limited (CDSL), which will commence on January 07, 2026 at 09.00 A.M. and ends on January 09, 2026 at 05.00 P.M. and remote e-voting shall not be allowed thereafter. Any person, who acquires shares of the Company and become Member of the Company after dispatch of the notice and holding shares as on the cut-off date i.e. January 02, 2026, may refer the instruction regarding login ID and password as provided in the notice to EOGM and may contact the Company or Company's RTA at info@skylinert.com for any assistance in this regard.

The facility for e-voting will also be made available at the EOGM and Members attending the EOGM who have not cast their vote(s) by remote e-voting will be able to vote at the EOGM. A member may participate in the general meeting even after exercising his right to vote through remote e-voting but shall not be allowed to vote again at the meeting. A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date i.e. January 02, 2026 only shall be entitled to avail the facility of remote e-voting as well as voting in the general meeting. The manner of casting vote through remote e-voting or e-voting during the EOGM by members, has been provided in detail in the Notice of the EOGM.

If you have any queries or issues regarding attending EOGM & e-Voting from the CDSL e-Voting system, you may write an email to helpdesk.evoting@csindia.com or contact at 022- 23058738 and 022-23058542/43. All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, (CDSL), Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futrex, Malafal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@csindia.com or call on 1800 22 55 33.

Date: 19.12.2025
 Place: New Delhi

For Standard Capital Markets Limited Sd/- Vineta Gautam Company Secretary & Compliance Officer

AXIS BANK LTD.
 Retail Asset Centre: Axis Bank Ltd. Gigaplex, NPC-1, 3rd Floor MIDC, Airoli Knowledge Park Murgan Road Airoli Navi Mumbai-400708

Also at: Axis Bank Ltd., Axis House, Tower T-2, 2nd Floor, I-4, Sector-128, Noida Expressway, Jaypee Greens, Wazirpur, Noida (U.P.)-201301, Corporate Office: Axis House, Block-B, Bombay Double Compound, Badli Park, Wazirpur, Noida-400025, Registered Office: Trishul, 3rd floor, opposite Samartheswar Temple, Law garden, Elitbridge, Ahmedabad-380006

POSSESSION NOTICE UNDER SARFAESI ACT 2002

Whereas the undersigned being the Authorized Officer of Axis Bank Ltd. under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002, issued demand notice upon the Borrower(s) Co-Borrower(s)/ Guarantor(s)/ Mortgagor(s) mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The Borrower(s) Co-Borrower(s)/ Guarantor(s)/ Mortgagor(s) having failed to repay the amount, notice is hereby given to the Borrower(s) Co-Borrower(s)/ Guarantor(s)/ Mortgagor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(14) of the said Act read with Rule 8 of the said Rules on the aforesaid amount, including incidental expenses, costs, charges etc. incurred and accruing thereon till the date of payment and/or realization.

The aforesaid documents will also be available on the Company's website at www.axisbank.in and hyperlink https://www.axisbank.in/report-and-disclosures/notice-extra-ordinary-general-meeting/notice-of-EOGM/notice-of-EOGM-10-January-2026.pdf and on the website of Stock Exchange i.e. BSE Limited at www.bseindia.com. The Notice of EOGM will also be available on CDSL e-voting website at www.evotingindia.com.

In term of Section 108 of the Companies Act, 2013 and rule 20 of the Companies (Management and Administration) Rules 2014 as amended, and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015, the Company is providing electronic voting facility for transacting the business as set out in the Notice of the EOGM, through Central Depository Services (India) Limited (CDSL), which will commence on January 07, 2026 at 09.00 A.M. and ends on January 09, 2026 at 05.00 P.M. and remote e-voting shall not be allowed thereafter. Any person, who acquires shares of the Company and become Member of the Company after dispatch of the notice and holding shares as on the cut-off date i.e. January 02, 2026, may refer the instruction regarding login ID and password as provided in the notice to EOGM and may contact the Company or Company's RTA at info@skylinert.com for any assistance in this regard.

The facility for e-voting will also be made available at the EOGM and Members attending the EOGM who have not cast their vote(s) by remote e-voting will be able to vote at the EOGM. A member may participate in the general meeting even after exercising his right to vote through remote e-voting but shall not be allowed to vote again at the meeting. A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date i.e. January 02, 2026 only shall be entitled to avail the facility of remote e-voting as well as voting in the general meeting. The manner of casting vote through remote e-voting or e-voting during the EOGM by members, has been provided in detail in the Notice of the EOGM.

If you have any queries or issues regarding attending EOGM & e-Voting from the CDSL e-Voting system, you may write an email to helpdesk.evoting@csindia.com or contact at 022- 23058738 and 022-23058542/43. All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, (CDSL), Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futrex, Malafal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@csindia.com or call on 1800 22 55 33.

Sr. No	Name of Borrower / Co-Borrower	Date of Demand Notice	Date of Possession	Amount in Demand Notice (Rs.)
1.	1. Amit Kumar L 54, 1st Floor, Street No. 18, New Malviya Nagar, New Delhi, Del, Delhi-110018 (Borrower)	14-Jan-2025	15-Dec-2025	Rs. 1,79,63,121/-
2.	2. Uravshi Biata L 54, 1st Floor, Street No. 18, New Malviya Nagar, New Delhi, Del, Delhi-110018 Co-(Borrower)			
DESCRIPTION OF IMMOVABLE PROPERTY:- Plot No. P052021, Tower P05, 2nd Floor, Crescent Park Green Park 2, Sector-92 Gurgaon, Gurgaon, Haryana-122001				
1.	1. Deepak Chauhan E-71 Sector 27, Near-Sav Hall, No. Up, 14-Jan-2025	15-Dec-2025		Rs. 1,70,34,996/-
DESCRIPTION OF IMMOVABLE PROPERTY:- Unit No.g2-0104, The Grand Phase V, Sare Crescent Park, Sec-92, Gurgaon, Haryana-122015				
3.	3. 1. Panjak Kumar Jc-46-B G-8, Frontside Area, Rajouri Hari Nagar, Del, Delhi-110064	20-Jan-2025	15-Dec-2025	Rs. 1,77,68,128/-
DESCRIPTION OF IMMOVABLE PROPERTY:- Flat No. P04-2003, Tower P04 Petiti, Sare Crescent Park Township, Sector-92 Gurgaon, Gurgaon, Haryana-122001				
4.	1. Dinesh Kumar Mishra S/o Kaishab Chandra Mishra R/o Flat No. 691, Bagwan, Apartment Rohini, Sector-28, Near Sahabadi Dairy, Delhi - 110042	24-Sep-2025	17-Dec-25	Rs. 42,75,183/- (Rupees Forty Two Lakh Seventy Five Thousand One Hundred Eighty Three Only)
DESCRIPTION OF IMMOVABLE PROPERTY:- DDA, Built-Up Free-Hold Flat Bearing No. 209, At 4th Floor, Pocket-Gh-2, Under M1-g, Category, Area Measuring 70 Sq. Mtrs., Sector-28, Situated At Rohini Residential Scheme, Del, East : As Per Title Deed, West : As Per Title Deed, North : As Per Title Deed, South : As Per Title Deed				
The above-mentioned Borrower(s) Co-Borrower(s)/ Guarantor(s)/ Mortgagor(s) are hereby given a 30 days' Notice to repay the amount, also the mortgaged properties will be sold on the expiry of 30 days' from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.				
Date: 20/12/2025 Place: Noida Sd/-, Authorized Officer, Axis Bank Ltd				

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BLISS ABODE PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	BLISS ABODE PRIVATE LIMITED
2. Date of incorporation of corporate debtor	06/03/2017
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- ROC Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109DL2017PTC313912
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 40, Armita Shergill Marg, New Delhi, India, 110003
6. Insolvency commencement date in respect of corporate debtor	15 December 2025 (Order received on 18 December 2025)
7. Estimated date of closure of insolvency resolution process	13 June 2026 (180 th day calculated from insolvency commencement date i.e. from 15 December 2025)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Sapan Mohan Garg (IBBI/VA-002/IP-ND0315/2017-2018/10903)
9. Address and e-mail of the interim resolution professional, as registered with the Board	D-54, First Floor, Defence Colony, New Delhi 110024 Email: sapan10@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	C- 621, 6 th Floor, Tower C, ITHM, Plot No. A-40, Sector 62, Noida, U.P - 201301 Email: cirp.blissabode@gmail.com
11. Last date for submission of claims	01 January 2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-14 has ordered the commencement of a corporate insolvency resolution process of the BLISS ABODE PRIVATE LIMITED on 15 December 2025 (Order received on 18 December 2025).

The creditors of BLISS ABODE PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 01 January 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Sapan Mohan Garg Interim Resolution Professional In the name of Bliss Abode Private Limited (IBBI/VA-002/IP-ND0315/2017-18/10903) AFA valid up to 31-Dec-2026

Date: 19 December 2025 Place: New Delhi

HERO HOUSING FINANCE LIMITED
 Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057.
 Branch Office: Office No. A-6, Third Floor, Sector - 4, Noida - 201301.

PUBLIC NOTICE (E-AUCTION) FOR SALE OF IMMOVABLE PROPERTY [UNDER RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002]

NOTICE FOR SALE OF IMMOVABLE PROPERTY MORTGAGED WITH HERO HOUSING FINANCE LIMITED (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) or their legal heirs/representatives that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Hero Housing Finance Limited (Secured Creditor), will be sold on 09-January-2026 (E-Auction Date) on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The EMD should be made through Demand Draft/RTGS/NEFT for participating in the Public E-Auction along with the Bid Form which shall be submitted to the Authorised Officer of Hero Housing Finance Ltd. On or before 08-January-2026 till 5 PM at Branch Office: A-6, Third Floor, Sector -4, Noida -201301.

Loan Account No.	Name of the Borrower(s)/Co-Borrower(s)/Guarantor(s)/Legal Heir/Legal Rep.	Date of Demand Notice/Amount on date	Type of Possession (Under Constructive/Physical)	Reserve Price	Earnest Money
HHFDELHU1900000685	AMIT KUMAR GARG / Sandhna Garg	16/07/2024, Rs. 46,95,965/- as on 18/12/2025	Physical	Rs. 19,00,000/-	Rs. 1,90,000/-
HHFLAXHPL2300004323	Ravi Kumar	06/02/2025, Rs. 31,78,246/- as on 18/12/2025	Physical	Rs. 22,00,000/-	Rs. 2,20,000/-

Description of property: Entire First Floor Without Roof On Right of Built-Up Property Bearing No. G-122, Land Area Measuring 130 Sq.Yds. Out of Kharsa No.343 Mtr. Filled With Electric & Water Meters Situated In The Area Of Village Manooor, Delhi Adjuncting Jail & Staircase Area Common From Ground Floor To Upper Stair Akinl Main Road As G-Block, Punjabi Colony, Narela, Delhi-110040, Within The Limits Of MCD & Township Narela, Delhi-11004

SBI स्थानीय प्रधान कार्यालय: 16, कॉलेज लेन, चेन्नई - 600006
दूरभाष: 044 28308404 / 8415

वित्त लेखा परीक्षकों / वित्त लेखा परीक्षा फर्मों का पैनल में चयन

भारतीय स्टेट बैंक, चेन्नई मण्डल, अपनी शाखाओं / कार्यालयों के लिए वित्त सुरक्षा लेखा परीक्षा करने हेतु वित्त लेखा परीक्षकों / फर्मों पैनल में सूचीबद्ध करने के लिए आवेदन आमंत्रित करता है।

ध्यान देने योग्य बातें: वित्त लेखा परीक्षा करने के लिए निम्नलिखित वेबसाइट पर लॉग इन करें: <https://sbi.bank.in> "SBI IN THE NEWS" "EMPANELMENT OF VENDORS"
यदि कोई संशोधन होगा, तो वह केवल वेबसाइट पर ही प्रकाशित किया जाएगा। चेन्नई मंडल के सभी मौजूदा पैनलबद्ध वित्त लेखा परीक्षकों / फर्मों को नया आवेदन करना अनिवार्य है।

आवेदन जमा करने की अंतिम तिथि: 03.01.2026

स्थान: चेन्नई
दिनांक: 20.12.2025

साहायक महाप्रबंधक (परिसर एवं संपदा)

ऑक्टोवियस प्लांटेशन लिमिटेड
सीआईएन: L65910DL1984PLC018466
पंजीकृत कार्यालय: ई-40/3, ओशन ओशनिक क्षेत्र, फ्लोर-2, नई दिल्ली - 110020
फोन: 011-45542200
ईमेल आईडी: csd@octavius.in वेबसाइट: www.octaviusplantations.com
नौतिक शेयरों के हस्तांतरण अनुबंधों को पुनः प्रस्तुत करने के लिए विशेष विज्ञापन का उद्घोषण

भारतीय प्रतिभूति और विनियम बोर्ड (एसईबीआई) के परिषद संख्या SEBI/HO/MIRSD-POD/P/CIR/2025/97 दिनांक 2 जुलाई, 2025 के अनुसार, शेयरधारकों को सूचित किया जाता है कि हस्तांतरण विज्ञापनों को पुनः जमा करने की सुविधा के लिए 7 जुलाई, 2025 से 6 जनवरी, 2026 तक 6 महीने की अवधि के लिए एक विशेष विज्ञापन जारी है। यह सुविधा जनवरी 4 अक्टूबर, 2019 से पहले जमा किए गए उन हस्तांतरण विज्ञापनों के लिए उपलब्ध है जिन्हें हस्तांतरण विज्ञापन में कमी या अन्य किसी कारण से अस्वीकार/वापस कर दिया गया था। नूतनीयता को सुगम करने के बाद इस अवधि के दौरान उन्हें पुनः जमा किया जा सकता है।

यदि शेयरधारक इस अवसर का लाभ उठाकर अपनी के रजिस्ट्रार और ट्रांसफर एजेंट (आरटीए), अगिमा सिक्यूरिटीज लिमिटेड को आवश्यक दस्तावेज प्रस्तुत करके हस्तांतरण पंजीकरण के लिए पुनः अनुबंध कर सकते हैं। उनका ईमेल पता ra@abhipra.com है, कार्यालय का पता ई-40/3, ओशन ओशनिक क्षेत्र, फ्लोर-2, दिल्ली-110020 है, फोन नंबर +91 1145542200 है, या वे अग्रे की सूचीबद्ध के लिए फर्मों को csd@octavius.in पर लिख सकते हैं।

कृपया ध्यान दें कि यह हस्तांतरण केवल सीएम मोड में ही किया जाएगा और शेयरधारकों को हस्तांतरण-सह-सेमेटे अनुबंधों के लिए निर्धारित प्रक्रिया का पालन करना होगा।

ऑक्टोवियस प्लांटेशन लिमिटेड
हस्तांतरण /
जवाब कुमार जैन
प्रांतीय निदेशक

स्थान: दिल्ली
दिनांक: 19.12.2025

एमको इंडिया लिमिटेड
CIN : L74899DL1987PLC029035
पंजीकृत कार्यालय: 10795, ग्रीन पार्क-7 जंक्शन, इंदौर, मध्य प्रदेश, नवी करीम, नई दिल्ली-110055
कॉर्पोरेट कार्यालय: सी-53-54, सेक्टर-87, नोएडा-201301, फोन नं 0120-4601500.
ई-मेल: amco.india@gmail.com वेबसाइट: www.amcoindia.com

शेयरधारकों के लिए नूतनीयता प्रक्रिया के लिए विशेष अवरुद्ध (बैंकिंग) को पुनः प्रस्तुत करने के लिए विशेष अवरुद्ध (बैंकिंग)

शेयरधारकों को सूचित किया जाता है कि शेयरधारकों को पुनः जमा करने के लिए 7 जुलाई, 2025 से 6 जनवरी, 2026 तक 6 महीने की अवधि के लिए एक विशेष विज्ञापन जारी है। यह सुविधा जनवरी 4 अक्टूबर, 2019 से पहले जमा किए गए उन हस्तांतरण विज्ञापनों के लिए उपलब्ध है जिन्हें हस्तांतरण विज्ञापन में कमी या अन्य किसी कारण से अस्वीकार/वापस कर दिया गया था। नूतनीयता को सुगम करने के बाद इस अवधि के दौरान उन्हें पुनः जमा किया जा सकता है।

यदि शेयरधारक इस अवसर का लाभ उठाकर अपनी के रजिस्ट्रार और ट्रांसफर एजेंट (आरटीए), अगिमा सिक्यूरिटीज लिमिटेड को आवश्यक दस्तावेज प्रस्तुत करके हस्तांतरण पंजीकरण के लिए पुनः अनुबंध कर सकते हैं। उनका ईमेल पता ra@abhipra.com है, कार्यालय का पता ई-40/3, ओशन ओशनिक क्षेत्र, फ्लोर-2, दिल्ली-110020 है, फोन नंबर +91 1145542200 है, या वे अग्रे की सूचीबद्ध के लिए फर्मों को csd@octavius.in पर लिख सकते हैं।

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ऑक्टोवियस प्लांटेशन लिमिटेड
हस्तांतरण /
जवाब कुमार जैन
प्रांतीय निदेशक

स्थान: दिल्ली
दिनांक: 19.12.2025

नलवा सन्स इन्वैस्टमेंट्स लिमिटेड
सीआईएन: L65993DL1970PLC146414
पंजीकृत कार्यालय: 28 नजफगढ़ रोड, मोती नगर इंडस्ट्रियल एरिया, नई दिल्ली-110 015
फोन नंबर (011) 45021854, 45021812
ई-मेल आईडी: investorcare@nawalvasons.com वेबसाइट: www.nawalvasons.com

सूचना

प्रस्तावित सूचित किया जाता है कि शेयरधारकों को पुनः जमा करने के लिए 7 जुलाई, 2025 से 6 जनवरी, 2026 तक 6 महीने की अवधि के लिए एक विशेष विज्ञापन जारी है। यह सुविधा जनवरी 4 अक्टूबर, 2019 से पहले जमा किए गए उन हस्तांतरण विज्ञापनों के लिए उपलब्ध है जिन्हें हस्तांतरण विज्ञापन में कमी या अन्य किसी कारण से अस्वीकार/वापस कर दिया गया था। नूतनीयता को सुगम करने के बाद इस अवधि के दौरान उन्हें पुनः जमा किया जा सकता है।

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ऑक्टोवियस प्लांटेशन लिमिटेड
हस्तांतरण /
जवाब कुमार जैन
प्रांतीय निदेशक

स्थान: दिल्ली
दिनांक: 19.12.2025

फॉर्म ए
सार्वजनिक घोषणा
(भारतीय विद्यालय एवं बोर्ड अधिनियम 1962 के विनियम 6 के अंतर्गत)
(कॉर्पोरेट व्यक्तियों के लिए विद्यालय सम्मान प्रक्रिया) विनियम, 2016)

विद्यालय एबीडी प्राइवेट लिमिटेड के लेनदारों को ध्यानार्थ

प्रार्थनिक विवरण

1	कॉर्पोरेट देनदार का नाम	बिस्स एबीडी प्राइवेट लिमिटेड
2	कॉर्पोरेट देनदार की तिथि	06.03.2017
3	प्रार्थनिक विवरण के तहत कॉर्पोरेट देनदार निर्धारित पंजीकृत	कंपनी रजिस्ट्रार, आरओसी दिल्ली
4	कॉर्पोरेट देनदार की कॉर्पोरेट पहचान संख्या	U71099DL2017PTC131912
5	कॉर्पोरेट देनदार को पंजीकृत कार्यालय और प्रमाण कार्यालय (यदि कोई हो) का पता	पंजीकृत कार्यालय: 40, अमरा सेक्टर 14, नई दिल्ली, भारत, 110003.
6	कॉर्पोरेट देनदार के संबंध में दिनांक प्राप्त होने की तिथि	15 दिसंबर 2025 (आदेश 18 दिसंबर 2025 को प्राप्त हुआ)
7	विद्यालय सम्मान प्रक्रिया के बंद होने की अनुमानित तिथि	13 जून 2026 (दियासंयोजन प्राप्त तिथि से 1800 दिन, यानी 15 दिसंबर 2025 से)
8	अंतिम सम्मान पेशेवर के रूप में कार्य करने वाले विद्यालय पेशेवर का नाम और पंजीकरण संख्या	समन मोहन वर्मा IBBI/PA-002/IP-N00315/2017-2018/10903
9	बैंड के साथ पंजीकृत अंतिम सम्मान पेशेवर का पता और ई-मेल	डी-54, प्रमोड मॉडल, इंदौर, मध्य प्रदेश, नई दिल्ली 110024 ईमेल: sapan10@yahoo.com
10	अंतिम सम्मान पेशेवर के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई-मेल	सी-621, एच।एल।, टारन रो, आई.एन.ए. सेक्टर 40, सेक्टर 82, नोएडा, उत्तर प्रदेश - 201301 ईमेल: crp.bissabode@gmail.com
11	दावे प्रस्तुत करने की अंतिम तिथि	01 जनवरी 2026
12	अंतिम सम्मान पेशेवर द्वारा सुनिश्चित धारा 21 की उप-धारा (ए) के बंद (सी) के तहत लेनदारों के बंद, यदि कोई हो।	लगा नहीं
13	अंतिम सम्मान पेशेवर को नया जिन्हें एक दावे में अग्रगण्यता के अधिकार प्रदान करने के रूप में कार्य करने के लिए निर्धारित तिथि के मामले में (अग्रगण्यता के लिए तीन नाम)	लगा नहीं
14	(क) प्रार्थनिक प्रमाण और (ख) अंतिम प्रमाण प्रदान करने के लिए आवश्यक दस्तावेजों का विवरण यहाँ उपलब्ध है।	क) बैंक विवरण: https://ibbi.gov.in/en/home/downloads नौतिक पता: लागू नहीं

एकदास सुचना दी जाती है कि राष्ट्रीय कंपनी कानून दिव्यलय, नई दिल्ली चे-11 15 दिसंबर 2025(आदेश 18 दिसंबर 2025 को प्राप्त हुआ)को बिसस एबीडी प्राइवेट लिमिटेड की कॉर्पोरेट विद्यालय सम्मान प्रक्रिया शुरू करने का आदेश दिया है।

बिसस एबीडी प्राइवेट लिमिटेड के लेनदारों को सूचित के साथ अपने दावे प्रस्तुत करने के लिए 01 जनवरी 2026 को या उससे पहले निर्धारित तिथि 10 के सामने उल्लिखित पते पर अंतिम सम्मान पेशेवर को कहा जाता है।

विद्यालय लेनदारों को अपने दावे को केवल इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ प्रस्तुत करना होगा। अन्य किसी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ दावे प्रस्तुत कर सकते हैं।

प्रतिदिन संख्या 12 के सामने सूचीबद्ध अनुसार एक वर्ष से संबंधित एक विद्यार्थी लेनदार, फॉर्म सौंप में बंद के अधिकार प्रदान करने के रूप में कार्य करने के लिए निर्धारित तिथि 13 के साथ सूचीबद्ध तीन दिनांक पेशेवरों में से अधिकतम तिथि की अपनी परत का संकेत देना है। लागू नहीं

यदि कोई दावा अग्रगण्यता प्रस्तुत करने पर दंड लगाया जाएगा।

हस्तांतरण /
समन मोहन वर्मा
अंतिम सम्मान पेशेवर
बिस्स एबीडी प्राइवेट लिमिटेड के मामले में
आईडीबीआई पंजीकरण संख्या: IBBI/PA-002/IP-N00315/2017-2018/10903
दिनांक: 19 दिसंबर 2025 स्थान: नई दिल्ली एड्रेस: 31-दिसंबर-2026 तक वैध है

PUBLIC ANNOUNCEMENT

This advertisement is for information purposes only and neither constitutes an offer or an invitation or a recommendation to purchase, to hold or sell securities nor for publication, distribution or release directly or indirectly outside India. This is not an announcement for the offer document. All capitalized terms used herein and not defined herein shall have the meaning assigned to them in the Letter of Offer dated December 15, 2025 (the "Letter of Offer" or "LOF") filed with the BSE Limited ("BSE"), and also filed with the Securities and Exchange Board of India ("SEBI") for information and dissemination on the SEBI's website pursuant to the proviso to Regulation 3 of the SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018 (SEBI ICDR Regulations).

Tilak

TILAK VENTURES LIMITED

Our Company was originally incorporated on August 18, 1980, as a private limited company, under the name and style of 'Tilak Finance Limited' under the provisions of the Companies Act, 1956, with the Registrar of Companies, Bombay bearing registration number '23000 of 1980' and vide Certificate of Commencement of Business dated October 25, 1980. The name of our Company was changed to 'Out Of City Travel Solutions Limited' and a fresh certificate of incorporation consequent upon change of name was issued by the Registrar of Companies, Maharashtra, Mumbai on December 28, 2011. Subsequently, the name of our Company was further changed to 'Tilak Finance Limited' and a fresh Certificate of Incorporation pursuant to the said change of name was issued by the Deputy Registrar of Companies, Mumbai on March 28, 2014. Subsequently again, the name of our Company was further changed to 'Tilak Ventures Limited' and a fresh Certificate of Incorporation pursuant to change of name was issued by the Deputy Registrar of Companies, Mumbai on October 23, 2014. For further details, including reasons for changes in the registered office of the Company, kindly refer to the section titled 'General Information' beginning on page 37 of the Letter of Offer.

Corporate Identification Number: L65910MH1980PLC023000;
Registered Office: E-109, Crystal Plaza, New Link Road, Opposite Infinity Mall, Andheri (West), Mumbai - 400053, Maharashtra, India; **Contact Number:** 022-66921199, +91-915209640;
Contact Person: Mrs. Pratishtha Modi, Company Secretary and Compliance Officer; **Email-ID:** tilakfin@gmail.com; **Website:** <https://tilakfinance.wordpress.com/>;

PROMOTERS OF OUR COMPANY ARE HANDFUL INVESTRADE PRIVATE LIMITED, HUNNAR JEWELS LIMITED AND BANAS FINANCE LIMITED FOR PRIVATE CIRCULATION TO THE EQUITY SHAREHOLDERS OF OUR COMPANY

RIGHTS ISSUE BASIS TO THE ELIGIBLE SHAREHOLDERS OF TILAK VENTURES LIMITED ('COMPANY' OR 'ISSUER') IN THE RATIO OF 2 RIGHTS EQUITY SHARES FOR EVERY 1 EQUITY SHARES HELD BY SUCH ELIGIBLE SHAREHOLDERS AS ON THE RECORD DATE, MONDAY, DECEMBER 15, 2025 ('ISSUE'). THE ISSUE PRICE IS ONE TIME THE FACE VALUE OF THE EQUITY SHARE. FOR FURTHER DETAILS, KINDLY REFER TO THE SECTION TITLED 'OFFERING INFORMATION' BEGINNING ON PAGE 73 OF THE LETTER OF OFFER.

#Assuming full subscription with respect to Right Shares.

PAYMENT METHOD FOR THE ISSUE			
AMOUNT PAYABLE PER RIGHT SHARE	FACE VALUE	PREMIUM	ISSUE PRICE
On Application	₹1.00/-	-	₹1.00/-
Total	₹1.00/-	-	₹1.00/-

ISSUE PROGRAMME	ISSUE OPENING DATE	LAST DATE FOR ON MARKET RENUNCIATION*	ISSUE CLOSES ON**
	WEDNESDAY, DECEMBER 24, 2025	FRIDAY, JANUARY 02, 2026	FRIDAY, JANUARY 09, 2026

*Eligible Shareholders are requested to ensure that renunciation through the off-market transfer is completely in such manner that the right entitlement is credited to the demat account of the renouces on or prior to the issue closing date.
**Our Board or the Rights Issue Committee will have the right to extend the Issue period as it may determine from time to time not exceeding 30 days from the Issue Opening Date (inclusive of the Issue Opening date). Further no withdrawal Application shall be permitted by the Applicant after the issue closing date.

ASBA*	Simple, Safe, Smart way of making an application- Make use of it!!!	*Applications supported by blocked amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account. For further details, check selection on ASBA below.
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ASBA Facility

In accordance with Regulation 76 of the SEBI ICDR Regulations, the Rights Issue Circulars and the ASBA Circulars all investors desiring to make an application in this issue are mandatorily required to use the ASBA process only. Investors should carefully read the provisions applicable to such Applications before making their Application through ASBA. For details refer to "Offering Information - Procedure for Application through the ASBA Process" on page 87 of the Letter of Offer.

Please note that subject to SCSBs complying with the requirements of the SEBI circular bearing reference number CIR/CFD/DIL/13/2012 dated September 25, 2012, within the periods stipulated therein, Applications may be submitted at the Designated Branches of the SCSBs. Further, in terms of the SEBI circular bearing reference number CIR/CFD/DIL/1/2013 dated January 2, 2013, it is clarified that for making Applications by SCSBs on their own account using ASBA facility, each such SCSB should have a separate account in its own name with any other SEBI registered SCSB(s). Such account shall be used solely for the purpose of making an Application in this issue and clear demarcated funds 'should be available in such account for such an Application.

CREDIT OF RIGHTS ENTITLEMENTS IN DEMAT ACCOUNTS OF ELIGIBLE EQUITY SHAREHOLDERS

Pursuant to provisions of the SEBI ICDR Regulations and the SEBI Rights Issue Circulars and in terms of the Letter of Offer, the Rights Entitlements of the Eligible Equity Shareholders will be credited in their respective demat account and shall be admitted for trading on the Stock Exchange under the INE026L20048 to requisite approvals. For details of credit of the Rights Entitlements, see "Offering Information - Credit of Rights Entitlements in demat accounts of Eligible Equity Shareholders" on page 75 of the Letter of Offer.

Please note that in accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI Rights Issue Circulars, the credit of Rights Entitlements and Allotment of Equity Shares shall be made in dematerialised form only. Accordingly, Eligible Equity Shareholders holding Equity Shares in physical form as on Record Date and desirous of subscribing to Equity Shares in this issue are advised to furnish the details of their demat account to the Registrar or our Company at least two Working Days prior to the Issue Closing Date, to enable the credit of their Rights Entitlements in their respective demat accounts at least one day before the Issue Closing Date. The Shareholder who failed to provide their demat details in the stipulated time then their rights entitlement shall lapse and shall not be eligible to apply in this issue.

The Eligible Equity Shareholders shall send a letter to the Registrar containing the name(s), address, e-mail address, contact details and the details of their demat account along with copy of self-attested PAN and self-attested client master sheet of their demat account either by email, post, speed post, courier, or hand delivery at www.in.mps.mfug.com so as to reach to the Registrar not later than two Working Days prior to the Issue Closing Date.

Prior to the Issue Opening Date, the Rights Entitlements of those Eligible Equity Shareholders, among others, who hold Equity Shares in physical form, and whose demat account details are not available with our Company or the Registrar, shall be credited in a demat suspense escrow account opened by our Company.

PROCEDURE FOR APPLICATION

In accordance with Regulation 76 of the SEBI ICDR Regulations, SEBI Rights Issue Circulars and ASBA Circulars, all investors desiring to make an application in this issue are mandatorily required to use the ASBA process. Investors should carefully read the provisions applicable to such applications before making their application through ASBA. For details of procedure for application by the resident eligible shareholders holding equity shares in physical form as on record date, please see "Application by Eligible Shareholders holding Equity Shares in physical form" on page 76 of the Letter of Offer.

Procedure for Application through the ASBA process: Investors desiring to make an Application in this issue through ASBA process, may submit the Application Form to the Designated Branch of the SCSB or online/electronic Application through the website of the SCSBs (if made available by such SCSB) for authorising such SCSB to block Application Money payable on the Application in their respective ASBA Accounts. Investors should ensure that they have correctly submitted the Application Form, or have otherwise provided an authorisation to the SCSB, via the electronic mode, for blocking funds in the ASBA Account equivalent to the Application Money mentioned in the Application Form, as the case may be, at the time of submission of the Application. For the list of banks which have been notified by SEBI to act as SCSBs for the ASBA process, please refer to <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?do=recognised&pi=yes&ntmid=34>. For details on Designated Branches of SCSBs collecting the Application Form, please refer the Also-mentioned link.

Application by Eligible Equity Shareholders holding Equity Shares in physical form: Please note that in accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI Rights Issue Circulars, the credit of Rights Entitlements and Allotment of Equity Shares shall be made in dematerialised form only. Accordingly, Eligible Equity Shareholders holding Equity Shares in physical form as on Record Date and desirous of subscribing to Equity Shares in this issue are advised to furnish the details of their demat account to the Registrar or our Company at least two Working Days prior to the Issue Closing Date, to enable the credit of their Rights Entitlements in their respective demat accounts at least one day before the Issue Closing Date.

PLEASE NOTE THAT THE ELIGIBLE EQUITY SHAREHOLDERS WHO HOLD EQUITY SHARES IN PHYSICAL FORM AS ON RECORD DATE AND WHO HAVE NOT FURNISHED THE DETAILS OF THEIR RESPECTIVE DEMAT ACCOUNTS TO THE REGISTRAR OF OUR COMPANY AT LEAST TWO WORKING DAYS PRIOR TO THE ISSUE CLOSING DATE, SHALL NOT BE ELIGIBLE TO MAKE AN APPLICATION FOR RIGHTS EQUITY SHARES AGAINST THEIR RIGHTS ENTITLEMENTS WITH RESPECT TO THE EQUITY SHARES HELD IN PHYSICAL FORM.

Allotment of rights equity shares in dematerialised form: Please note that the rights equity shares applied for in this issue can be allotted only in dematerialised form and to the same depository account in which our equity shares are held by such investor on the record date.

Credit of Rights Entitlements in demat accounts of Eligible Equity Shareholders: In accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI Rights Issue Circular, the credit of Rights Entitlements and Allotment of Equity Shares shall be made in dematerialised form only. Prior to the Issue Opening Date, our Company shall credit the Rights Entitlements to (i) the demat accounts of the Eligible Equity Shareholders holding the Equity Shares in dematerialised form; and (ii) a demat suspense escrow account opened by our Company, for the Eligible Equity Shareholders which would comprise Rights Entitlements relating to (a) Equity Shares held in a demat suspense account pursuant to Regulation 39 of the SEBI Listing Regulations; or (b) Equity Shares held in the account of IFFP authority; or (c) the demat accounts of the Eligible Equity Shareholder which are frozen or details of which are unavailable with our Company or with the Registrar on the Record Date; or (d) Equity Shares held by Eligible Equity Shareholders holding Equity Shares in physical form as on Record Date where details of demat accounts are not provided by Eligible Equity Shareholders to our Company or Registrar; or (e) credit of the Rights Entitlements returned/reversed/failed; or (f) the ownership of the Equity Shares under dispute, including any court proceedings, as applicable or (g) non-institutional equity shareholders in the United States.

Applications on Plain Paper under ASBA process: An Eligible Equity Shareholder who is eligible to apply under the ASBA process may make an Application to subscribe to this issue on plain paper. An Eligible Equity Shareholder shall submit the plain paper Application to the Designated Branch of the SCSB for authorising such SCSB to block Application Money in the said bank account maintained with the same SCSB. Applications on plain paper will not be accepted from any address outside India.

Alternatively, Eligible Equity Shareholders may also use the Application Form available online on the websites of our Company, the Registrar to the Issue or the Stock Exchange to provide requisite details.

Please note that the Eligible Equity Shareholders who are making the Application on plain paper shall not be entitled to renounce their Rights Entitlements and should not utilize the Application Form for any purpose including renunciation even if it is received subsequently.

The application on plain paper, duly signed by the Eligible Equity Shareholder including joint holders, in the same order and as per specimen recorded with his bank, must reach the office of the Designated Branch of the SCSB before the Issue Closing Date and should contain the following particulars:

Name of our Issuer, being Tilak Ventures Limited

Name and address of the Eligible Equity Shareholder including joint holders (in the same order and as per specimen recorded with our Company or the Depository);

- Registered Folio Number/ DP and Client ID No.;
- Number of Equity Shares held as on Record Date;
- Allotment option preferred - only Demat form;
- Number of Rights Equity Shares entitled to;
- Number of Rights Equity Shares applied for;
- Number of Additional Rights Equity Shares applied for, if any;
- Total number of Rights Equity Shares applied for within the Right Entitlements;
- Total amount paid at the rate of ₹ 1.00/- per Rights Equity Share;
- Details of the ASBA Account such as the account number, name, address and branch of the relevant SCSB;

In case of NR Eligible Equity Shareholders making an application with an Indian address, details of the NRE/FCNR/NRO Account such as the account number, name, address and branch of the SCSB with which the account is maintained;

Except for Applications on behalf of the Central or State Government, the residents of Sikkim and officials appointed by the courts, PAN of the Eligible Equity Shareholder and for each Eligible Equity Shareholder in case of joint names, irrespective of the total value of the Rights Equity Shares applied for pursuant to the Issue. Documentary evidence for exemption to be provided by the applicants;

Authorisation to the Designated Branch of the SCSB to block an amount equivalent to the Application Money in the ASBA Account;

Signature of the Eligible Equity Shareholder (in case of joint holders, to appear in the same sequence and order as they appear in the records of the SCSB);

- Additionally, all such Applicants are deemed to have accepted the following:

"I/We understand that neither the Rights Entitlement nor the Rights Equity Shares have been, and will be, registered under the United States Securities Act of 1933, as amended ("US Securities Act") or any United States state securities laws, and may not be offered, sold, resold or otherwise transferred within the United States or to the territories or possessions thereof ("United States") or to or for the account or benefit of a United States person as defined in the Regulation S of the US Securities Act ("Regulation S"). I/We understand the Rights Equity Shares referred to in this application are being offered in India but not in the United States. I/We understand the offering to which this application relates is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or Rights Entitlement for sale in the United States, or as a solicitation therein of an offer to buy any of the said Rights Equity Shares or Rights Entitlement in the United States. Accordingly, I/We understand this application should not be forwarded to or transmitted in or to the United States at any time. I/We confirm I/We are not in the United States and understand that neither us, nor the Registrar or any other person acting on behalf of us will accept subscriptions from any person, or the agent of any person, who appears to be, or who we, the Registrar or any other person acting on behalf of us have reason to believe is a resident of the United States "U.S. Person" (as defined in Regulation S) or is ineligible to participate in the Issue under the securities laws of their jurisdiction.

"I/We will not offer, sell or otherwise transfer any of the Equity Shares which may be acquired by us in any jurisdiction or under any circumstances in which such offer or sale is not authorized or to any person to whom it is unlawful to make such offer, sale or invitation except under circumstances that will result in compliance with any applicable laws or regulations. We satisfy, and each account for which we are acting satisfies, all suitability standards for investors in investments of the type subscribed for herein imposed by the jurisdiction of our residence.

"I/We understand and agree that the Rights Entitlement and Rights Equity Shares may not be reoffered, resold, pledged or otherwise transferred except in an offshore transaction in compliance with Regulation S, or otherwise pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the US Securities Act.

I/We (i) am/are, and the person, if any, for whose account I/we am/are acquiring such Rights Entitlement, and/or the Equity Shares, is/are outside the United States or a Qualified Institutional Buyer (as defined in the US Securities Act), and (ii) is/are acquiring the Rights Entitlement and/or the Equity Shares in an offshore transaction meeting the requirements of Regulation S or in a transaction exempt from, or not subject to, the registration requirements of the US Securities Act.

"I/We acknowledge that the Company, their affiliates and others will rely upon the truth and accuracy of the foregoing representations and agreements."

In cases where multiple Application Forms are submitted for Applications pertaining to Rights Entitlements credited to the same demat account or in demat suspense escrow account, including cases where an investor submits Application Forms along with a plain paper Application, such Applications shall be liable to be rejected.

Investors are requested to strictly adhere to these instructions. Failure to do so could result in an application being rejected, with our Company and the Registrar not having any liability to the investor. The plain paper Application format will be available on the website of the Registrar at www.in.mps.mfug.com. Our Company and the Registrar shall not be responsible for the Applications are not updated by SCSB or funds are not blocked in the Investors' ASBA Accounts on or before the Issue Closing Date.

Last date for Application: The last date for submission of the duly filled in the Application Form or a plain paper Application is, Friday, January 09, 2026 i.e., Issue Closing Date. Our Board or any committee thereof may extend the said date for such period as it may determine from time to time, subject to the Issue Period not exceeding 30 days from the Issue Opening Date (inclusive of the Issue Opening Date).

If the Application Form is not submitted with a SCSB nor uploaded with the Stock Exchange and the Application Money is not blocked with the SCSB on or before the Issue Closing Date or such date as may be extended by our Board or any committee thereof, the invitation to offer contained in the Letter of Offer shall be deemed to have been declined by our Board or any committee thereof shall be at liberty to dispose of the Rights Equity Shares hereby offered, as provided under the section, "Basis of Allotment" on page 98 of the Letter of Offer.

Procedure for Renunciation: The Investors may renounce the Rights Entitlements, credited to their respective demat accounts, either in full or in part (a) by using the secondary market platform of the Stock Exchange, or (b) through an off-market transfer, during the Renunciation Period. The Investors should have the demat Rights Entitlements credited/lying in his/her own demat account prior to the renunciation. The transfer through On Market Renunciation and Off Market Renunciation will be settled by transferring the Rights Entitlements through the depository mechanism. Investors may be subject to adverse foreign, state or local tax or legal consequences as a result of trading in the Rights Entitlements. Investors who intend to trade in the Rights Entitlements should consult their tax advisor or stock broker regarding any cost, applicable taxes, charges and expenses (including brokerage) that may be levied for trading in Rights Entitlements. Our Company accept no responsibility to bear or pay any cost, applicable taxes, charges and expenses (including brokerage), and such costs will be incurred solely by the Investors. Please note that the Rights Entitlements which are neither renounced nor subscribed by the Investors on or before the Issue Closing Date shall lapse and shall be extinguished after the Issue Closing Date.

a. On Market Renunciation

The Eligible Equity Shareholders may renounce the Rights Entitlements, credited to their respective demat accounts by trading/selling them on the secondary market platform of the Stock Exchange through a registered stock-broker in the same manner as the existing Equity Shares of our Company.

In this regard, in terms of provisions of the SEBI ICDR Regulations and the SEBI Rights Issue Circulars, the Rights Entitlements credited to the respective demat accounts of the Eligible Equity Shareholders shall be admitted for trading on the Stock Exchange under subject to requisite approvals. Prior to the Issue Opening Date, our Company will obtain the approval from the Stock Exchange for trading of Rights Entitlements. No assurance can be given regarding the active or sustained On Market Renunciation or the price at which the Rights Entitlements will trade. The details for trading in Rights Entitlements will be as specified by the Stock Exchange from time to time.

The Rights Entitlements are tradable in dematerialized form only. The market lot for trading of Rights Entitlements is one Rights Entitlement.

The On Market Renunciation shall take place only during the Renunciation Period for On Market Renunciation, i.e., from Wednesday, December 24, 2025 to Friday, January 02, 2026 (both days inclusive).

The Investors holding the Rights Entitlements who desire to sell their Rights Entitlements will have to do so through their registered stock brokers by quoting the INE026L20048 and indicating the details of the Rights Entitlements they intend to trade. The Investors can place order for sale of Rights Entitlements only to the extent of Rights Entitlements available in their demat account.

The On Market Renunciation shall take place electronically on secondary market platform of BSE under automatic order matching mechanism and on 'T+1 rolling settlement basis', where 'T' refers to the date of trading. The transactions will be settled on trade-for-trade basis. Upon execution of the order, the stock broker will issue a contract note in accordance with the requirements of the Stock Exchange and the SEBI.

b. Off Market Renunciation

The Eligible Equity Shareholders may renounce the Rights Entitlements, credited to their respective demat accounts by way of an off-market transfer through a depository participant. The Rights Entitlements can be transferred in dematerialised form only.

Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouces on or prior to the Issue Closing Date to enable Renouces to subscribe to the Equity Shares in the demat.

The Investors holding the Rights Entitlements who desire to transfer their Rights Entitlements will have to do so through their depository participant by issuing a delivery instruction slip quoting the ISIN INE026L20048 the details of the buyer and the details of the Rights Entitlements they intend to transfer. The buyer of the Rights Entitlements (unless already having given a standing receipt instruction) has to issue a receipt instruction slip to their depository participant. The Investors can transfer Rights Entitlements only to the extent of Rights Entitlements available in their demat account.

The instructions for transfer of Rights Entitlements can be issued during the working hours of the depository participants.

Please note that the Rights Entitlements which are neither renounced nor subscribed by the Investors on or before the Issue Closing Date shall lapse and shall be extinguished after the Issue Closing Date.

Listing and trading of the Equity Shares to be issued pursuant to this Issue

The existing Equity Shares are listed and traded on BSE Limited (Scrip code: 503663, under the ISIN: INE026L01022). The Rights Equity Shares shall be credited to a temporary ISIN which will be frozen until the receipt of the final listing/trading approvals from the Stock Exchange. Upon receipt of such listing and trading approvals, the Equity Shares shall be debited from such temporary ISIN and credited to the new ISIN for the Equity Shares and thereafter be available for trading and the temporary ISIN shall be permanently deactivated in the depository system of CDSL and NSDL.

Disclaimer clause of BSE Limited: "It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the letter of offer has been cleared or approved by BSE Limited, nor does it certify the correctness or completeness of any of the contents of the letter of offer. The investors are advised to refer to pages 69 of the letter of offer for the full text of the Disclaimer clause of the BSE Limited".

Availability of issue materials: In accordance with the SEBI ICDR Regulations, the Application Form, the Rights Entitlement Letter and other issue material will be sent/ dispatched only to the Eligible Equity Shareholders who have provided Indian address and who have made a request in this regard. In case such Eligible Equity Shareholders have provided their valid e-mail address, the Application Form, the Rights Entitlement Letter and other issue material will be sent only to their valid e-mail address and in case such Eligible Equity Shareholders have not provided their e-mail address, then the Application Form, the Rights Entitlement Letter and other issue material will be dispatched, on a reasonable effort basis, to the Indian addresses provided by them.

Investors can access the Letter of Offer, and the Application Form (provided that the Eligible Equity Shareholder is eligible to subscribe for the Equity Shares under applicable laws) on the websites of:

- our Company at <https://tilakfinance.wordpress.com/>;
- the Registrar to the Issue at www.in.mps.mfug.com;
- the Stock Exchange at www.bseindia.com

ESCROW COLLECTION BANK, ALLOTMENT ACCOUNT BANK, REFUND BANKER: ICICI Bank Limited
MONITORING AGENCY: INFOMERICS VALUATION AND RATING LIMITED
For Risk Factors and Other Details, Kindly Refer Page No. 22 of the Letter of Offer.

OTHER IMPORTANT LINKS AND HELPLINE:

The Investors can visit following links for the below-mentioned purposes:

- Frequently asked questions and online/ electronic dedicated investor helpdesk for guidance on the Application process and resolution of difficulties faced by the Investors: www.in.mps.mfug.com
- Update of Indian address/ e-mail address/ phone or mobile number in the records maintained by the Registrar or our Company: www.in.mps.mfug.com
- Update of demat account details by Eligible Equity Shareholders holding shares in physical form: www.in.mps.mfug.com
- Submission of self-attested PAN, client master sheet and demat account details by non-resident Eligible Equity Shareholders: www.in.mps.mfug.com

This Issue will remain open for a minimum 17 days. However, our Board or any committee thereof will have the right to extend the Issue Period as it may determine from time to time but not exceeding 30 (Thirty) days from the Issue Opening Date (inclusive of the Issue Closing Date).

Unless otherwise specified, all capitalised terms used herein shall have the same meaning ascribed to such terms in the Letter of Offer.

COMPANY SECRETARY AND COMPLIANCE OFFICER	REGISTRAR TO THE ISSUE
	
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